

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

Customs Appeal No. 40529/2016

(Arising out of Order in Original No. 43455/2015 dated 30.11/16.12.2015 passed
by the Commissioner of Customs, Chennai-II)

M/s. SASS Global Logistics,

New No. 29, (Old No. 15), First Narayanan Street,
Seven Wells, Chennai – 600 001.

Appellant

Vs.

Commissioner of Customs,

Custom House, Rajaji Salai
Chennai – 600 001.

Respondent

APPEARANCE:

None for the Appellant

Shri N. Satyanarayana, Authorised Representative for the Respondent

CORAM

Hon'ble Shri Rajeev Tandon, Member (Technical)

FINAL ORDER NO.40832/2026

Date of Hearing/Decision: 29.06.2026

Per Rajeev Tandon,

This appeal is filed by the appellant against Order in Original No. 43455/2015 dated 30.11/16.12.2015 passed by the Commissioner of Customs, Chennai-II) (impugned order).

2. None present for the appellant. Also, there is no request or information in the matter, praying for an adjournment.

3. It is noticed that of the four occasions in recent past when the matter came up, that is on 02.04.2026, 19.9.2025, 20.8.2025 and 24.7.2025, none was present for the appellant, except on 19.09.2025,

when the bench ordered the transference of the case to a Single Member bench.

4. It is also noticed from the file that the appellant was sent an email on 23.06.2026, intimating them of the aforesaid hearing for today. There is neither any response to the same, nor is the matter represented.

5. The appeal has been filed in March 2016, and it appears that nobody is interested in pursuing this lis. No gainful purpose will be served keeping the appeal live endlessly. Therefore, I dismiss the appeal for non-prosecution under Rule 20 of CESTAT (Procedure) Rules, 1982.

(Order dictated and pronounced in open court)

(RAJEEV TANDON)
Member (Technical)